

**Guidelines for connecting to the Video Conference in all
the Benches of the High Court of Karnataka from
11.12.2023 on Pilot Basis**

1. All the Advocates, party-in-persons, Litigants, Media persons shall get themselves compulsorily registered on the Zoom platform as a onetime measure by signup procedure.
2. Only such registered users are allowed to join the Video Conference for the Court hall proceedings as a signed in users.
3. The Advocates, party-in-persons, Litigants shall put their participant Names as List No. Case no and name. (Ex. List-1: WP 1/2003: Rama)
4. Media persons shall put their name along with the media which they represent compulsorily.
5. Waiting room is enabled in all the Court halls. Only the participants with the correct case nos shall be allowed to participate in the Court Proceedings.
6. The Participants from outside India, shall in advance send e-Mail to Registrar Judicial requesting for permission to join the VC links i.e regjudicial@hck.gov.in

Sd/-

Registrar (Computers)
High Court of Karnataka
Bengaluru